

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 510/TT/2025

- Subject : Petition for truing up of the transmission tariff for the 2019-24 tariff period and determination of the transmission tariff for the 2024-29 tariff period for the “Northern Regional Transmission Strengthening Scheme” in the Northern Region.
- Petitioner : Power Grid Corporation of India Limited (PGCIL)
- Respondents : Uttar Pradesh Power Corporation Limited (UPPCL) and 16 Others

Petition No. 399/TT/2025

- Subject : Petition for truing-up of the transmission tariff for the 2019-24 tariff period and determination of the transmission tariff for the 2024-29 tariff period for Asset-A: 400 kV D/C (Quad) Vadodara-Asoj Transmission Line along with associated bays at Asoj (GETCO Sub-station), Asset-B1: 400 kV Bay at Vadodara GIS for 400 kV D/C Vadodara-Asoj Circuit-1, Asset-B2: 400 kV Bay at Vadodara GIS for 400 kV D/C Vadodara-Asoj Circuit-2, Asset-C1: 765 kV 240 MVAR Switchable Line Reactor of Circuit-I of 765 kV D/C Aurangabad-Padghe Line charged as Bus Reactor at Aurangabad Sub-station, Asset-C2: 765 kV 240 MVAR Switchable Line Reactor of Circuit-II of 765 kV D/C Aurangabad-Padghe Line charged as Bus Reactor at Aurangabad Sub-station and Asset-D: Aurangabad-Padghe 765 kV D/C Line and Padghe (Powergrid)-Padghe/Kudus (MSETCL) 400 kV D/C Quad Line alongwith associated bays and establishment of 765/400 kV 2X1500 MVA Padghe GIS Sub-station under "System Strengthening in North/West Part of WR for IPP Projects in Chattisgarh (IPP-E)" in the Western Region.
- Petitioner : Power Grid Corporation of India Limited (PGCIL)
- Respondents : Madhya Pradesh Power Management Company Limited (MPPMCL) and 5 Others

Petition No. 925/TT/2025

- Subject : Petition for truing up of the transmission tariff for the 2019-24 tariff period and determination of the transmission tariff for the 2024- 29 tariff period for the Combined Asset under “Transmission System for Ultra Mega Solar Park in Anantpur



District, Andhra Pradesh - Part A (Phase-I)" in the Southern Region.

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Tamil Nadu Generation and Distribution Corporation Limited (TANGEDCO Now TNPDC) and 14 others

Date of Hearing : **17.2.2026**

Coram : Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri Angaru Naresh Kumar, PGCIL
Shri Vishal Sagar, PGCIL
Ms. Kirti, PGCIL
Shri Ashish Aggrawal, PGCIL

Record of Proceedings

The matters were heard through a virtual hearing.

2. During the course of the hearing, the representative(s) of the Petitioner submitted that the instant Petitions have been filed for truing up of the transmission tariff for the 2019-24 tariff period and the determination of the transmission tariff for the 2024-29 tariff period. He further submitted that the Petitioner has filed its rejoinder to the reply of MPPMCL in Petition No. 399/TT/2025, and none of the Respondents have filed reply in Petition Nos. 510/TT/2025 and 925/TT/2025.

3. After the hearing, the Commission, as a last opportunity, directed the Respondents to file their respective replies, if any, within two (2) weeks with a copy to the Petitioner, who may file its rejoinder, if any, within two (2) weeks, thereafter.

4. The Commission further directed the Petitioner to submit the following information, on an affidavit, with a copy to the Respondents, within two (2) weeks:

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- a) Supporting documents against the ACE of ₹472.25 lakh claimed by the Petitioner during FY 2026-27 against the pending court case.
- b) The asset-wise details of the ACE claimed by the Petitioner on account of the works deferred for execution of the colony constructions.

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- a) Form-9C in excel format along with the proper linkages.
- b) The details of the LD recovered.



- c) The Auditor's Certificate for Asset-D to compute the Plant and Machinery Cost upto the cut-off date.
- d) The Initial Spares discharge statement.
- e) The reasons for variation in the ACE claimed vis-à-vis allowed in the previous order dated 18.2.2021 in Petition No. 303/TT/2020.
- f) Supporting documents against the ACE ₹2994.35 Lakh claimed by the petitioner during 2019-24 Tariff Period against Land Compensation.
- g) Complete detail of works along with supporting documents against which the petitioner has claimed the ACE under "*Addition to Gross block*" during 2019-24 Tariff Period.

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- a) The exact Regulation(s) under which the ACE has been claimed in the 2024-29 tariff period.
 - b) Form-7 Part B.
 - c) The cumulative depreciation for the IT, PLCC and batteries as on 31.3.2019.
5. The matters will be listed for hearing on **16.4.2026**.

By order of the Commission

**sd/-
(T.D. Pant)
Joint Chief (Law)**

